



TAMIL NADU LEGISLATIVE ASSEMBLY
(Eleventh Assembly)

THIRD SESSION-SECOND MEETING
(5th March 1997 to 30th April 1997)

RESUME OF BUSINESS

Legislative Assembly Secretariat,
Chennai - 600 009

PREFACE

This publication contains a brief resume of business transacted by the Eleventh Tamil Nadu Legislative Assembly during its second meeting of the Third Session held from 5th March 1997 to 30th April 1997.

Chennai 600 009
Dated 31st July 1997

D. SOLOMON JEYA PAUL
Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

ELEVENTH ASSEMBLY – THIRD SESSION – SECOND MEETING

RESUME OF BUSINESS TRANSACTED DURING MEETING
HELD FROM 5TH MARCH, 1997 TO
30TH APRIL, 1997

I. SUMMONS

The Eleventh Tamil Nadu Legislative Assembly was summoned to meet for its second meeting of the Third Session on the 5th March, 1997 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu Legislative Assembly Rules in D.O. No. 2813/97-1. TNLAS (BI) dated 14th February, 1997.

II. DURATION OF THE MEETING

The second meeting of the Third Session of the Eleventh Tamil Nadu Legislative Assembly commenced on the 5th March, 1997 and adjourned sine die on the 30th April, 1997.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 38 days during the period from 5th March, 1997 to 30th April, 1997 on the following days:-

5th March, 1997. 7th March, 1997. 10th March 1997, 11th March, 1997, 12th March, 1997, 13th March, 1997, 14th March, 1997, 15th March, 1997, 17th March, 1997, 18th March, 1997, 19th March, 1997. 20th March, 1997, 21st March, 1997., 24th March, 1997, 25th March, 1997, 26th March, 1997, 27th March, 1997, 31st March, 1997, 1st April, 1997, 2nd April, 1997, 3rd April, 1997, 4th April, 1997, 5th April, 1997, 9th April, 1997, 10th April, 1997, 11th April, 1997, 15th April, 1997, 16th April, 1997, 17th April, 1997, 21st April, 1997, 22nd April, 1997, 23rd April, 1997, 24th April, 1997, 25th April, 1997, 26th April, 1997, 28th April, 1997, 29th April, 1997, and 30th April, 1997.

It also met in the evening for three days on the 18th March, 1997 , 26th March and 27th March, 1997.

In terms of hours, it sat for 169 hours and 12 minutes.

IV. PROROGATION

The Third Session of the Eleventh Tamil Nadu Legislative Assembly was prorogued with effect from the 4th May, 1997 vide S.O. Ms. No. 131, Legislative Assembly Secretariat, dated the 5th May 1997.

V. OBITUARY REFERENCES

13 Obituary references were made on the demise of the following former Members of the Assembly on the dates noted against each:

<i>Serial No.</i>	<i>Name</i>	<i>Constitutency</i>	<i>period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which Obituary reference was made in the Assembly</i>
1	Thiru K.S. Arthanareeswara Gounder	Edapadi, Mettur	1952-57 1957-62 1962-67	28-4-1996	7-3-1997
2	Thiru G. Krishnaraj	Salem-1	1980-84 1985-88	11-12-1996	7-3-1997
3.	Thiru L.N. Gopalsamy	Tiruchi- Karur Rural	1948-52	12-1-1997	7-3-1997
4.	Thiru Kr.Rm. Kariamanickam Ambalam	Tiruvadanaï	1957-62 1962-67 1977-80	2-2-1997	7-3-1997
5.	Thiru R. Kandasamy	Tiruchengodu	1957-62	18-2-1997	7-3-1997
6.	Thiru R. Ramachandra Durai	Gandarvakottai	1967-71	13-2-1997	10-3-1997
7.	Thiru P. Kuppusamy	Tirukoilur (Reserved)	1957-62	15-2-1997	10-3-1997
8.	Thiru G. Ragupathy	Katpadi	1985-88	1-3-1997	10-3-1997
9.	Thiru T.K. Rama	Madurai	1952-57	2-3-1997	10-3-1997
10	Thiru T.R. Ramamirtha Thondaman	Aduthurai	1957-62	26-3-1997	1-4-1997
11.	Thiru P.B.K. Raja Chidambaram Reddiyar	Lalgudi	1952-57	6-12-1996	9-4-1997
12.	Thiru P. Vedamanickam	Nallur	1957-62	31-3-1997	15-4-1997
13.	Thiru P. Rajagopal	Ambur (Reserved)	1962-67	21-4-1997	25-4-1997

All the members stood in silence for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTIONS

(1) On the 15th March, 1997, Hon. the Speaker placed the following Condolence Resolution before the House:--

இந்தியத் திருநாட்டின் விடுதலைக்காக தன்னை முழுமையாக ஈடுபடுத்திக் கொண்டவரும், சிறந்த இலக்கியவாதியும், அன்றைய சென்னை மாகாண சட்டமன்ற பேரவைக்கு 1937'-ஆம் ஆண்டு முதல் 1939-ஆம் ஆண்டு வரையும் மற்றும் 1946-ஆம் ஆண்டு முதல் 1952-ஆம் ஆண்டு வரையும் அன்றைய ஒருங்கிணைந்த சென்னை மாகாணத்தின் கவாலி பொது கிராமப்புறத் தொகுதியிலிருந்து இரு முறை தேர்ந்தெடுக்கப்பட்டவரும், அக்கால அளவில் அமைச்சராக, பேரவை முன்னவராக சீரிய முறையில் செயலாற்றியவரும், ஆந்திர மாநிலத்தின் முன்னாள் முதல்வரும், மத்திய முன்னாள் அமைச்சரும், உத்திரபிரதேசத்தின் முன்னாள் ஆளுநருமான திரு, பி. கோபால் ரெட்டி அவர்கள் 09-03-1997 அன்று மறைவுற்றது குறித்து இப்பேரவை ஆற்றொணாத் துயரமும், வருத்தமும் கொள்வதோடு அவரை இழந்து தவிக்கும் அவர்தம் குடும்பத்தினருக்கு ஆழ்ந்த இரங்கலையும் அனுதாபத்தினையும் தெரிவித்துக்கொள்கிறது.

The Resolution was adopted nem con after observing silence for two minutes as a mark of respect to the deceased.

(2) On the 15th March, 1997, Hon. the Speak placed the following Condolence Resolution before the House:--

கர்நாடக மாநிலத்தின் முன்னாள் முதல் அமைச்சரும், மத்திய முன்னாள் அமைச்சரும், காங்கிரஸ் பேரியக்கத்தின் தலைவராக திகழ்ந்தவரும், பிற்படுத்தப்பட்ட மக்களுக்காக அரும்பாடுபட்டவரும், இனிய பண்பும், செயலாற்றலும் கொண்டவருமான திரு, வீரேந்திர பட்டீல் அவர்கள் தமது 73-வது வயதில் 14-3-1997 அன்று மறைவுற்ற செய்தி அறிந்து இப்பேரவை அதிர்ச்சியும் ஆற்றொணாத் துயரும் கொள்கிறது. அன்னாரை இழந்து தவிக்கும் அவர்தம் குடும்பத்தினருக்கும், கர்நாடக மாநில மக்களுக்கும், இப்பேரவை தனது ஆழ்ந்த இரங்கலையும் அனுதாபத்தினையும் தெரிவித்துக்கொள்கிறது.

The Resolution was adopted nem con after observing silence for two minutes as a mark of respect to the deceased.

(3) On the 21st April 1997, Hon. the Speaker placed the following Condolence Resolution before the House:--

இந்நாட்டின் மூத்த தலைவர்களில் ஒருவரும் தேச விடுதலைக்காக போராடியவரும், போர்க்காலங்களில் விமான ஓட்டியாக அஞ்சா நெஞ்சம் கொண்டு பல்வேறு சாகசங்களைச் செய்தவரும், மிகப் பெரிய தொழிலதிபரும், இந்தோனேசிய அரசினால் மிகச்சிறந்த "பூமி புத்ரா" விருதினை இருமுறை வழங்கப்பெற்றவரும் "கலிங்கத்துக் காளை" என அழைக்கப்பெற்றவரும், மத்திய அமைச்சராகவும், ஓரிசா மாநிலத்தின் முதல் அமைச்சராக இருமுறை செயலாற்றியவருமான திரு. பிஐ பட்நாயக் அவர்கள் தமது 81-ஆம் வயதில் 17-04-1997 அன்று மறைவுற்ற செய்தி அறிந்து இப்பேரவை அதிர்ச்சியும் ஆற்றொணாத் துயரும் கொள்கிறது.

அன்னாரது மறைவினால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கும் ஓரிசா மாநில மக்களுக்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக்கொள்கிறது."

The Resolution was adopted nem con after observing silence for two minutes as a mark of respect to the deceased.

(4) On the 21st April, 1997, Hon. the Speaker placed the following Condolence Resolution before the House:--

"தமிழ் உணர்வு மிக்கவரும், சுயமரியாதைக் கொள்கையில் உறுதி பூண்டவரும், கொள்கைப் பற்றுமிக்கவரும், 1967-ஆம் ஆண்டு முதல் 1971-ஆம் ஆண்டு வரை அன்றைய செங்கல்பட்டு மாவட்டம், கடம்பத்தூர் தொகுதியிலிருந்தும், 1971-ஆம் ஆண்டு முதல் 1976-ஆம் ஆண்டு வரை காஞ்சிபுரம் தொகுதியிலிருந்தும் தொடர்ந்து இருமுறை இப்பேரவையின் உறுப்பினராக பணியாற்றியவரும், 1972-ஆம் ஆண்டு முதல் 1976-ஆம் ஆண்டு வரை சமூக நலத்துறை அமைச்சராக செயலாற்றியவருமான திரு. சி.வி. எம். அண்ணாமலை அவர்கள் தமது 80-வது வயதில் 20-4-1997 அன்று மறைவுற்ற செய்தி அறிந்து இப்பேரவை அதிர்ச்சியும் துயரும் கொள்கிறது. அன்னாரது மறைவினால் அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலையும் அனுதாபத்தினையும் தெரிவித்துக்கொள்கிறது."

The Resolution was adopted nem con after observing silence for two minutes as a mark of respect to the deceased.

VII. QUESTIONS

During the period, 660 Starred Questions and 3 Short Notice Questions were answered on the floor of the House. Answers to 1380 Unstarred Questions were also placed on the Table of the House.

VIII. STATEMENTS MADE BY MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period under Review, Seven Statements were made by the Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules on the following matters of public importance:--

<i>Serial Number and Date</i> (1)	<i>Statement made by.</i> (2)	<i>Subject.</i> (3)
1. 19th March, 1997	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	Reduction of Power Supply to Agricultural pump sets from 14 hours to 10 hours a day to avoid low voltage problem and unannounced power cuts.
2. 21st March, 1997	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity	Purchase of 'Cath Lab' from Messrs. Phillips for use in the Cardiology Department of Government General Hospital, Chennai.

<i>Serial Number and Date</i> (1)	<i>Statement made by.</i> (2)	<i>Subject.</i> (3)
3. 27th March, 1997	Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture.	Pre-cautionary measures taken by the State Government by way of elaborate Advertisements through various medias to prevent the spread of 'Sluck Worm'.
4. 3rd April, 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Fire accident that occurred in the Sandal Wood Go down in Tirupattur.
5. 4th April, 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Payment of compensation to those who lost their properties during the riot that occurred consequent on the assassination of Thiru Rajeev Gandhi.
6. 16th April, 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Sanctioning of Dearness Allowance to the State Government Employees and Pensioners with effect from 1st January, 1997.
7. 16th April, 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister	Constitution of State Human Rights Commission headed by Justice Thiru Nainar Sundaram.

IX. STATEMENTS MADE BY THE MINISTERS UNDER RULE III OF THE TAMIL NADE LEGISLATIVE ASSEMBLY RULES

1. On the 20th March, 1997, Hon. Thiru K. N. Nehru, Minister for Food. Public Distribution System and Co-Operation made a Statement under Rule 111 of the Assembly Rules Correcting his reply to the Question No. 2712 raised by Tmt. Vasuki Murugesan on the 10th March, 1997.

2. On the 24th April 1997, Hon. Thiru. Veerapandi S. Arumugam, Minister for Agriculture, made a statement under Rule 111 of the Assembly Rules correcting his reply to the Question No. 6240 raised by Thiru.B. Venkatasamy on the 23rd April, 1997.

X. CALLING ATTENTION STATEMENTS

30 Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

<i>Serial Number and date on which the Statement was made.</i> (1)	<i>Name of the members who called the attention of the Minister.</i> (2)	<i>Minister who made the Statement.</i> (3)	<i>Subject.</i> (4)
1. 10th March, 1997	Thiru C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Disruption in Vehicular movement due to damage of iron bridge across Palar River in Vaniyambadi Town.
2. 10th March, 1997	Thiru K. Subbarayan	Hon. Minister for Labour	The plight of Workers resulting from the closure of Tiruppur Dhanalakshmi Mills for the past four months.
3. 11th March, 1997	Thiru K. Manoharan	Hon. Minister for Transport	Accidents and traffic dislocations resulting from the narrow road on the National Highways running through the Thoppur pass in Dharmapuri Constituency.
4. 12th March, 1997	Thiru C. Gnanasekaran	Hon. Minister for Transport	Disruption in Vehicular movement consequent on the damage of an old bridge across Palar river on Vellore-Katpadi Road.
5. 14th March, 1997	Thiru K. Subbarayan	Hon. Minister for Milk.	The need to construct multistoreyed apartments in sanitary workers' Colonies in some Tiruppur Municipal Areas.

<i>Serial Number and date on which the Statement was made. (1)</i>	<i>Name of the members who called the attention of the Minister. (2)</i>	<i>Minister who made the Statement. (3)</i>	<i>Subject. (4)</i>
6. 15th March, 1997	Thiru G.P. Venkidu	Hon. Minister for Rural Development and Local Administration	Non-payment of matching grants to Panchayat Unions from Fasali 1402 on par with the increased local cess.
7. 17th March, 1997	Thiru U. Thisaiveeran	Hon. Minister for Fisheries	Preference not extended to the graduates of Fisheries College at Tuticorin in Government Recruitments.
8. 18th March, 1997	Thiru K. Subbarayan, Thiru N. Periyasamy	Hon. Minister for Handlooms	Stagnation of Handloom cloth in Tamil Nadu Handloom Weavers Co-operative Societies consequent on fixation of ceiling in Rebates on the basis of 1992-93 Government Grant.
9. 20th March, 1997	Thiru K. Subbarayan	Hon. Minister for Rural Development and Local Administration	Increase in health hazards in Tiruppur Town for want of Recruitment of additional Sanitary Workers in Tiruppur Municipality.
10. 24th March, 1997	Thiru G. Palanisamy	Hon. Minister for Health and Electricity	Want of adequate number of doctors in Thiruthankoor Primary Health Centre in Thiruthuraipoondi Constituency in Thiruvarur A.T. Panneerselvam District.

<i>Serial Number and date on which the Statement was made. (1)</i>	<i>Name of the members who called the attention of the Minister. (2)</i>	<i>Minister who made the Statement. (3)</i>	<i>Subject. (4)</i>
11. 25th March, 1997	Thiru C. Gnanasekarn	Hon. Minister for Health and Electricity	Need for establishment of Government General Hospital at Sathuvachari, North Arcot Ambedkar District.
12. 31st March, 1997	Thiruvallargal: K. Subbarayan, B. Arunkumar, C.R. Ramachandran, A. Natarajan	Hon. Minister for Handlooms	Necessity to remove the adverse effect consequent on the closure of Boundaries in Coimbatore Municipal Corporation areas in pursuant to the Judgment by the High Court.
13. 2nd April, 1997	Thiru M. Panneerselvam	Hon. Minister for Health and Electricity.	Improper functioning of Primary Health Centre at Nallur in Sirkali Constituency.
14. 2nd April, 1997	Thiruvallargal: I. Ganesan, C. Gnanasekaran	Hon. Minister for Rural Industries and Registration	Situation arising out of non-payment of advance amount by the Government to Noon-Meal Centres for the past three months.
15. 3rd April, 1997	Thiru M. Panneerselvam	Hon. Minister for Handlooms	Situation arising out of the discharge of effluent in Thiruvallur lake from Nadippisai Pulavar K.R. Ramasamy Co-operative Sugar Factory, Thalaignayiru in Sirkali Constituency.

<i>Serial Number and date on which the Statement was made. (1)</i>	<i>Name of the members who called the attention of the Minister. (2)</i>	<i>Minister who made the Statement. (3)</i>	<i>Subject. (4)</i>
16. 4th April ,1997	Thiruvallargal L.Sathanam P.N.Vallarasu	Hon. Minister for Labour	Situation arising out of the Workers being affected by the Closure of Mahalakshmi Mills, Pasumalai, Madurai.
17. 5th April 1997	Thiru.D. Mony	Hon. Minister for Khadi and Printing	Non- Payment of arrears up to Rs.23 Lakhs to the Marthandam Bee Keepers Co-operative Society by the Khadi and Village Industries Board.
18. 9th April 1997	Thiruvallargal P.S.Thiruvengadam A. Rajedran	Hon. Minister for Agriculture	Situation arising out of non-disbursal of payments to Sugarcane farmers by Dharni Sugar Mills, Karapoondi in Thiruvannamalai Sambuvarayar District.
19. 9th April, 1997	Thiru G. Palanisamy	Hon. Minister for Forest and Animal Husbandry	Necessity to Classify the personnel of Society for prevention of Cruelty to Animals to treat them as Government Servants.
20. 11th April 1997	Thiru. A. Venkatachalam	Hon. Minister for Health and Electricity	Hardship experienced by farmers of Vadakadu, Mangadu, Pullanviduthi, Vettanviduthi in Alangudi Constituency because of low Voltage.

<i>Serial Number and date on which the Statement was made. (1)</i>	<i>Name of the members who called the attention of the Minister. (2)</i>	<i>Minister who made the Statement. (3)</i>	<i>Subject. (4)</i>
21. 11th April 1997	Thiru G. Palanisamy	Hon. Minister for Hindu Religious and Charitable Endowments	Allotment of newly constructed shops on the lands belonging to Arulmigu Balasubramaniaswamy and Alayamman Temple in Teynampet to the Vegetable vendors who carried on their trade in that place for many years.
22. 15th April, 1997	Thiruvalargal Durai Chandrasekaran M. Ramachandran	Hon. Minister for Rural Development and Local Administration	Need for Undertaking repair to the 'Group Houses' allotted to Adi Dravidars due to dilapidated condition of the houses.
23. 15th April, 1997	Thiru C. Gnanasekaran	Hon. Minister for Law	Loss incurred by the Government because of the supply of food commodities to the Central Jail through private agencies by the Vellore Karpagam Super Market.
24. 21st April, 1997	Tmt. Gomathi Srinivasan	Hon. Minister for Public works	Need for construction of a regulator across ``Vennaru`` near Kudalur in Thanjavur District in order to facilitate irrigation to six thousand acres of lands.
25. 21st April 1997	Thiru G.K. Mani	Hon. Minister for Labour	Plight of Labourers consequent on the closure of Elikkaradu Blockstone Mines near Mettur in Salem District.
26. 22nd April 1997	Thiru K. Ravi Arunan	Hon. Minister for Transport	Necessity to complete the construction of Thenkasi Ayirapperi Bridge and of Senkottai Nithyakalyani Amman Koil Bridge before the onset of monsoon.

<i>Serial Number and date on which the Statement was made. (1)</i>	<i>Name of the members who called the attention of the Minister. (2)</i>	<i>Minister who made the Statement. (3)</i>	<i>Subject. (4)</i>
27. 22nd April, 1997	Thiru Kuzhandai Tamizharasan	Hon. Minister for Forest and Animal Husbandry	Non-establishment of Veterinary Research and Training Centre at Karuvepilankurichi Village, Vridhachalam Taluk, South Arcot-Vallalar District.
28. 26th April, 1997	Thiruvalargal P.R. Sundaram I. Ganesan	Hon. Minister for Tansport	Fake tickets being issued in Anna Transport Corporation buses in Salem and Rajaji Districts.
29. 28th April, 1997	Thiru E. Pugazhendhi	Hon. Minister for Rural Development and Local Administration	Drinking Water problem in Cuddalore Town.
30. 28th April, 1997	Thiru K. Ravi Arunan	Hon. Minister for Khadi and Printing	The need to increase the Daily Wages of Senior Spinners in Rural Spinning Units of Tamil Nadu Khadi and Village Industries Board.

Besides these, on the 30th April, 1997, 27 notices of Call Attention motions on matters of urgent public importance were also tabled and the Statements thereon were laid on the Table of the House by the Ministers concerned.

XI. LEGISLATIVE BUSINESS

During the period, 30 Bills were introduced in the Assembly out of which 29 Bills were considered and passed and one Bill was referred to the Select Committee. The details are as follows:

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of consideration and passing</i>
(1)	(2)	(3)	(4)
1	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1997 (L.A. Bill No. 20 of 1997)	11-3-1997	28-4-1997
2	The Tamil Nadu Appropriation (Vote on Account) Bill, 1997 (L.A. Bill No. 21 of 1997)	25-3-1997	26-3-1997
3	The Tamil Nadu Appropriation Bill, 1997 (L.A. Bill No. 22 of 1997)	25-3-1997	26-3-1997
4	The Tamil University (Amendment) Bill, 1997 (L.A. Bill No. 23 of 1997)	1-4-1997	28-4-1997
5	The Tamil Nadu Industrial Township Area Development Authority Bill, 1997 (L.A. Bill No. 24 of 1997)	5-4-1997	29-4-1997
6	The Tamil Nadu Motor Vehicles Taxation (Second Amendment) Bill, 1997 (L.A. Bill No. 25 of 1997)	17-4-1997	28-4-1997
7	The Tamil Nadu Right to Information Bill, 1997 (L.A. Bill No. 26 of 1997)	17-4-1997	30-4-1997
8	The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1997 (L.A. Bill No. 27 of 1997)	17-4-1997	30-4-1997

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of consideration and passing</i>
(1)	(2)	(3)	(4)
9	The Tamil Nadu District Development Councils (Repeal) Bill, 1997 (L.A. Bill No. 28 of 1997)	22-4-1997	29-4-1997
10	The Chennai Metropolitan Area Groundwater (Regulation) Amendment Bill, 1997 (L.A. Bill No. 29 of 1997)	22-4-1997	29-4-1997
11	The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 1997 (L.A. Bill No. 30 of 1997)	22-4-1997	29-4-1997
12	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1997 (L.A. Bill No. 31 of 1997)	22-4-1997	29-4-1997
13	The Criminal Law (Tamil Nadu Amendment) Bill, 1997 (L.A. Bill No. 32 of 1997)	22-4-1997	30-4-1997
14	The Tamil Nadu Payment of Salaries (Amendment) Repeal Bill, 1997 (L.A. Bill No. 33 of 1997)	23-4-1997	29-4-1997
15	The Tamil Nadu Siddha System of Medicine (Development and Registration of Practitioners) Bill, 1997 (L.A. Bill No. 34 of 1997)	23-4-1997	29-4-1997
16	The Tamil Nadu Panchayats (Second Amendment) Bill, 1997 (L.A. Bill No. 35 of 1997)	24-4-1997	29-4-1997
17	The Tamil Nadu Acquisition of Land for Industrial Purposes Bill, 1997 (L.A. Bill No.36 of 1997)	25-4-1997	29-4-1997

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of consideration and passing</i>
(1)	(2)	(3)	(4)
18	The Tamil Nadu Animals and Birds in Urban Areas (Control and Regulation) Bill, 1997 (L.A. Bill No. 37 of 1997)	25-4-1997	30-4-1997
19	The Tamil Nadu Urban Land Tax (Amendment) Bill, 1997 (L.A. Bill No. 38 of 1997)	26-4-1997	30-4-1997
20	The Tamil Nadu Special Courts Bill, 1997 (L.A. Bill No. 39 of 1997)	26-4-1997	30-4-1997
21	The Tamil Nadu Appropriation (No.2) Bill, 1997 (L.A. Bill No. 40 of 1997)	26-4-1997	28-4-1997
22	The Tamil Nadu Lifts Bill, 1997 (L.A. Bill No. 41 of 1997)	28-4-1997	29-4-1997
23	The Tamil Nadu Urban Local Bodies Bill, 1997 (L.A. Bill No. 42 of 1997)	28-4-1997	Referred to Select Committee
24	The Tamil Nadu Appropriation (No. 3) Bill, 1997 (L.A. Bill No. 43 of 1997)	28-4-1997	29-4-1997
25	The Tamil Nadu Appropriation (No. 4) Bill, 1997 (L.A. Bill No. 44 of 1997)	28-4-1997	29-4-1997
26	The Tamil Nadu Compulsory Elementary Education (Amendment) Bill, 1997 (L.A. Bill No. 45 of 1997)	29-4-1997	30-4-1997
27	The Tamil Nadu Entertainments Tax (Amendment) Bill, 1997 (L.A. Bill No. 46 of 1997)	29-4-1997	30-4-1997
28	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1997 (L.A. Bill No. 47 of 1997)	29-4-1997	30-4-1997

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of consideration and passing</i>
(1)	(2)	(3)	(4)
29	The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 1997 (L.A. Bill No. 48 of 1997)	29-4-1997	30-4-1997
30	*The Periyar University Bill, 1997 (L.A. Bill No. 49 of 1997)	30-4-1997	30-4-1997

XII. FINANCIAL BUSINESS

(1) The Budget for the year 1997-98 was presented to the Legislative Assembly by Hon. Kalaignar M. Karunanidhi, Chief Minister at 9.30 A.M. on the 5th March 1997 (Wednesday)

The General Discussion on the Budget took place for 6 days on the following dates:

7th March, 1997, 10th March, 1997, 11th March 1997, 12th March 1997, 13th March 1997, and 14th March 1997.

The Hon. Chief Minister replied to the debate on the 14th March 1997.

Discussion on the Voting of demands for Grants took place on the following dates:

15th March 1997, 17th March 1997, 18th March 1997, 19th March 1997, 20th March 1997, 21st March 1997, 24th March 1997, 26th March 1997, 27th March 1997, 31st March 1997, 1st April 1997, 2nd April 1997, 3rd April 1997, 4th April 1997, 5th April 1997, 9th April 1997, 10th April 1997, 11th April 1997, 15th April 1997, 16th April 1997, 17th April 1997, 23rd April 1997, 24th April 1997, 25th April 1997 and 26th April 1997.

Voting on Demands for Grants lasted for 25 days from 15th March 1997 to 26th April 1997.

Out of 2923 Cut Motions received, 2736 were admitted of which only 462 were actually moved in the House. After the discussion on the Demands were over the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 62 Demands for Grants except Demand No. 37 against which no appropriation was sought for 1997-98 were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page No. 58)

* Rule 30, 130 and 132 of the Tamil Nadu Legislative Assembly Rules were suspended and the Bill introduced, considered and passed on the same day.

The Tamil Nadu Appropriation (No.2) Bill, 1997 (L.A. Bill No.40 of 1997) relating to the Budget for the year 1997-98 was introduced in the Assembly on the 26th April, 1997 and considered and passed on the 28th April, 1997.

2. On the 17th March, 1997, Hon. Kalaingar, M. Karunanidhi, Chief Minister, laid on the Table the Demands for Advance Grants (Vote on Account) for the year 1997-98.

The Demands were moved and voted by the House on the 25th March, 1997.

The Appropriation (Vote on Account) Bill, 1997 (L.A. Bill No. 21 of 1997) relating to the Demands for Advance Grants (Vote on Account) for the year 1997-98 was introduced in the Assembly on the 25th March, 1997 and considered and passed on the 26th March 1997.

3. On the 17th March, 1997, Hon. Kalaingar M. Karunanidhi, Chief Minister, presented to the Assembly the Final Supplementary Statement of Expenditure for the year 1997-97.

The discussion on the Final Supplementary Statement of Expenditure for the year 1996-97 took place in the House on the 25th March, 1997 and the House voted the Demands for the year 1996-97 on the same day. Out of 200 Cut Motions received for the Final Supplementary Statement of Expenditure, 79 Cut Motions were admitted of which only 6 were actually moved in the House. They were later withdrawn by the Members by leave of the House.

The Appropriation Bill relating to Final Supplementary Statement of Expenditure for the year 1997-97 i.e. the Tamil Nadu Appropriation Bill, 1977 (L.A. Bill No. 22 of 1997) was introduced in the Assembly on the 25th March, 1997 and considered and passed on the 26th March, 1997.

4. On the 26th March, 1997, Hon. Kalaingar M. Karunanidhi, Chief Minister, presented to the Assembly the Demands for Excess Expenditure for the years 1986-87 and 87-88. The Demands were moved and voted by the House on the 28th April, 1997.

The Tamil Nadu Appropriation (No. 3) Bill, 1997 (L.A. Bill No. 43 of 1997) relating to the Demands for Excess Expenditure for the year 1986-87 and the Tamil Nadu Appropriation (No. 4) Bill, 1997 (L.A. Bill No. 44 of 1997) relating to the Demands for Excess Expenditure for the year 1987-88 were introduced in the Assembly on the same day i.e. 28th April, 1997. Both the Bills were considered and passed on the 29th April 1997.

XIII. ANNUAL FINANCIAL STATEMENTS FOR THE YEARS 1996-97 AND 1997-98 AND REVISED ESTIMATES FOR THE YEARS 1995-96 AND 1996-97 OF THE TAMIL NADU ELECTRICITY BOARD

The Annual Financial Statements for the years 1996-97 and 1997-98 and Revised Estimates for the years 1995-96 and 1996-97 of the Tamil Nadu Electricity Board were laid on the Table of the House on 03-08-1996 and on 17-4-1997 respectively.

The discussion on the Annual Financial Statements for 1996-97 and 1997-98 and Revised Estimates for the years 1995-96 and 1996-97 of the Tamil Nadu Electricity Board

was initiated by the Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity on the 21st April 1997. The discussion took place for two days i.e. 21st April 1997 and 22nd April 1997. Twenty one Members took part in the discussion.

The Hon. Minister for Health and Electricity replied to the debate on the 22nd April 1997.

XIV. GOVERNMENT RESOLUTION

Appreciation of Services of Thiru C.S. Janakiraman, Secretary, Tamil Nadu Legislative Assembly.

On the 30th April 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following Resolution:

"That this House resolves to recommend Hon. the Speaker its wishes to convey its tributes and encomiums to Thiru C.S. Janakiraman, B.A., B.L., on his retirement on 30th April, 1997 for having served for almost 39 years and as Secretary to this August House since 30th June, 1991, and places on record its great appreciation of his distinguished and meritorious services which by his deep and great knowledge of the Rules of the Assembly and customs of the Legislature and Parliament he has rendered with unswerving devotion in the conduct of the business of the House and its Committees and for the assistance given to all Members of the House during his long service since 20th August, 1958."

The Resolution was adopted unanimously.

XV. GOVERNMENT MOTIONS

(1) On the 13th March, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 14th March 1997 and the House do resolve to transact Government business."

The motion was adopted nem con.

(2) On the 17th March, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion.

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 18th March 1997 and the House do resolve to transact Government business".

The motion was adopted nem con.

(3) On the 18th March, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"10-03-1997- ஆம் தேதியன்று பேரவையில் திருவில்லிபுத்தூர் தொகுதி உறுப்பினர் திரு. தாமரைக்கனி, நிதிநிலை அறிக்கை பொது விவாதத்தின் போது கோவையிலிருந்து கேரளாவிற்கு அரிசி கடத்தல் நடப்பதாகவும், அதில் மாண்புமிகு மக்கள் நல்வாழ்வு மற்றும் மின் துறை அமைச்சரின் உறவினர் சம்பந்தப்பட்டுள்ளதாகவும் குற்றம் சாட்டினார். பொதுவாக, பாராளுமன்ற நடைமுறைகளின்படியும் அதற்கான விதிகளின்படியும் எந்த உறுப்பினரும் மற்ற உறுப்பினர்கள் மீதோ மற்ற அமைச்சர்கள் மீதோ பேரவையின் எந்தக் குற்றச்சாட்டு சாட்டுவதாக இருந்தாலும், அதற்கான தக்க ஆதாரங்களை முன்சூட்டியே பேரவைத் தலைவரிடம் காண்பித்து அனுமதி பெற்றுத்தான் பேரவையில் எழுப்ப வேண்டும். ஆனால், பேரவைத் தலைவர், இந்நேரவில் உறுப்பினருக்கு ஒரு வார கால அவகாசம் அளித்தும், உறுப்பினர் குற்றச்சாட்டுக்கான ஏற்கத்தக்க ஆதாரங்களையும் ஆவணங்களையும் அளிக்காதது, உறுப்பினர் தன்னுடைய குற்றச்சாட்டினை நிரூபிக்க இயலவில்லை என்பது நிரூபனம் ஆகிறது.

ஆகவே, எவ்வித ஆதாரமும் இல்லாது பொறுப்புள்ள அமைச்சர் மீது களங்கம் கற்பிக்கும் முகத்தான் உறுப்பினர் திரு. தாமரைக்கனியின் நடவடிக்கை அமைந்துள்ளது என்பது தெள்ளத் தெளிவாகியது. இத்தகைய உறுப்பினரின் நடவடிக்கையை இப்பேரவை வன்மையாகக் கண்டிப்பது மட்டுமின்றி அச்செயல் அவை உரிமை மீறிய செயலுக்கு ஒப்பாகும். இது மாதிரியான நேர்வுகள் இனி வரும் காலங்களில் நிகழா வண்ணம் இப்பேரவை உறுப்பினர் திரு. தாமரைக்கனி அவர்களைப் பேரவைப் பணிகளினின்று இக்கூட்டத் தொடர் முழுவதும் நீக்கி வைக்கலாம் எனும் தீர்மானத்தை முன்மொழிகிறேன்."

The Motion was put to vote and carried and Thiru R. Thamaraiikkani was suspended from the service of the House for the remainder of the Budget Session.

(4) On the 26th March, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that that first hour of every sitting be available for 'Questions and Answers' be suspended on the 27th March, 1997 and the House do resolve to transact Government business."

The motion was adopted nem con.

(5) Election of Sixteen Members to the Committee on Estimates

On the 15th April, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That with reference to rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect sixteen Members to be members of the Committee on Estimates for the year 1997-98".

The Motion was put to vote and carried.

(6) Election of Sixteen Members to the Committee on Public Accounts.

On the 15th April, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That with reference to rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1997-98".

The motion was put to vote and carried.

(7) Election of Sixteen Members to the Committee on Public Undertakings.

On the 15th April, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That with reference to rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect sixteen Members to be Members of the Committee on Public Undertakings for the year 1997-98".

The motion was put to vote and carried.

(8) Election of Fourteen Members to the Committee of Privileges

On the 15th April, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That with reference to rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by Hon. the Speaker, to elect fourteen Members to be Members of the Committee of Privileges for the financial year 1997-98."

The motion was put to vote and carried.

(9) On the 15th April, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on the 16th April, 1997 and the House do resolve to transact Government Business"

The motion was adopted nem con.

(10) On the 29th April, 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules, in item IV 'Government Bills (Consideration)' in to-day's Agenda, Serial No. 7 i.e., the Tamil Nadu Acquisition of Lands for the Industrial purposes Bill, 1997 (L.A. Bill No. 36 of 1997) be taken up for consideration and passing before Serial No. 4 in the same item".

The motion was put to vote and carried.

(11) On the 30th April, 1997 Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules, 30,130 and 132 be suspended and the Periyar University Bill, 1997 (LA Bill No.49 of 1997) be taken up for consideration and passing today (30.4.1997) itself:.

"The motion was put to vote and carried.

(12) On the 30th April, 1997, Hon. Thiru Ko.Si.Mani, Minister for Rural Development and Local Administration moved the following motion:

"That the Tamil Nadu Urban Local Bodies Bill, 1997 (L.A. Bill No. 42 of 1997) be referred to a Select Committee consisting of the following 14 Members:--

1. Thiru A.L. Subramanian
2. Thiru S.N.M. Ubayadullah
3. Dr. (Tmt.) Kanchana Kamalanathan
4. Thiru Pasumpon Tha. Kiruttinan
5. Thiru Chengai Sivam
6. Thiru S.P. Thangavelan
7. Thiru A. Mani
8. Thiru R. Chokkar
9. Thiru B. Ranganathan
10. Thiru K. Subbarayan
11. Thiru M. Abdul Latheef
12. Thiru P.R. Sundaram
13. Thiru A. Rasendiran (Alias) Dheeran
14. Hon. Thiru Ko.Si. Mani
(Minister for Rural Development and Local Administration)"

The Motion was put to vote and carried.

Hon the Speaker thereafter announced that under Rule 146(1) of the Assembly Rules, he is nominating the Minister in-charge of the Bill i.e. Hon. Minister for Rural Development and Local Administration as the Chairman of the Select Committee.

(13) On the 30th April 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine-die"

The motion was put to vote and carried nem con.

XVI PRIVILEGE MATTERS

On the 7th March, 1997, Hon. Speaker suo motu, referred to the Committee of Privileges for examination and report a notice of breach of privilege given by Dr. K. Krishnasamy against Kayathar Panchayat Union Chairman and others that the Kayathar Panchayat Union had adopted a resolution on the 3rd January, 1997 to boycott that Member's proposed 'grievances day' meeting at Kayathar B.D.O. Office scheduled for the 7th January 1997 as he belonged to a particular caste and prevented him from discharging the duties as a legislator.

XVII. RULINGS GIVEN BY HON. SPEAKER

1. On the 10th March, 1997 Thiru R. Thamaraiikkani charged while participating in the General discussion on the Budget, that rice was smuggled to Kerala through Coimbatore district at the instance of Health and Electricity Minister, Hon. Thiru Arcot N. Veerasamy. The Minister stoutly denied the baseless allegation and offered to resign both his Ministership and the Membership of the Assembly, if the charges are proved. Thiru R. Thamaraiikkani wanted a month time to submit proof in support of his allegation. But the Speaker gave him a week's time and said that Thiru Thamaraiikkani would face action, if he failed to produce evidence and prove his charge within the stipulated time.

On the 17th March 1997 the last day for submitting the proof, Hon. the Speaker informed the House that Thiru R. Thamaraiikkani has given some documents claiming to be the proof which would be examined and a ruling given on the 18th March 1997.

On the 18th March, 1997 Hon. the Speaker informed the House that as mentioned by him in the House the previous day, he is giving the following ruling on the documentary evidences produced by Thiru R. Thamaraiikkani:--

"Thiru R. Thamaraiikkani gave me a bundle of papers with no formal letter mentioning the list of papers (exhibits) enclosed and there was no signature of the Member to show that they were given by him. There are in all 22 papers (exhibits).

I had perused these papers till 3.00 a.m. on Tuesday by collecting information over telephone from places all over Tamil Nadu to cross check the veracity of facts mentioned in the papers.

As per the papers one to seven, there was a general charge that rice was smuggled by a Minister's relatives. But there was no mention of the name of any Minister particularly Hon. Thiru Arcot N. Veerasamy.

As I had a doubt that the writing style on the exhibits four to seven and the paper, used in all of them were similar, I requisitioned the services of a Government handwriting expert to examine the matter. The Official came at 8.00 p.m. on Monday and gave the opinion at 2.00 a.m. on Tuesday. According to his opinion the four papers were equal part of a foolscap paper and the same person had written the letters, but difference persons had affixed their signatures and the addresses found in the letters were different. They were Selvam Arisi Mandi, Koundanpalayam, Coimbatore, G.K. Arisi Mandi, Koundanpalayam, Coimbatore, K.A.B. Amman Arisi Mandi, Koundanpalayam, Coimbatore and Iswari Arisi Mandi, Koundanpalayam, Coimbatore. Similarly, exhibits eight and sixteen had nine complaint letters without mentioning any minister's name Even, there was no word "Minister" in them.

They only carried the words that rice smuggling has increased after the assumption of the D.M.K. Government and the party men were involved in this. Exhibits seventeen to nineteen were letters written to Thiru Thamaraiikkani thanking him on behalf of the party for speaking in the House. Exhibit Twenty was a letter carrying the name of 'Iyappa Seva Sangam' which mentioned that rice was smuggled to Kerala in large quantities on short routes like Palladam, Thalavadi, Mandapam and Othakalmandapam. Since, Minister Veerasamy's brother Devaraj was involved in this, the rice merchants were affected and facing a huge loss, the letter said and asked Thiru Thamaraiikkani to raise the matter in the House. But this letter

has no proof. As soon as Thamaraikkani got the letter, as a responsible Member of the House, he should have collected the information from the sender about the rice smuggling activity. The next letter has been prepared just taking a portion from the exhibit twenty. It has a number of pages and sent in the name of "Anaithu Arisi Vyabarigal Sangam" with a Chennai address. But it did not carry either date or signature. The letter also mentioned the names of many of the ministers including Chief Minister. The letter had mentioned that Lakshmipathi (Sambandhi of Minister Arcot Veerasamy) residing in Pollachi, was smuggling rice. But as far as I know, Lakshmipathi is one of the big Contractors in the Country. I also got information that the family had no use for rice except for eating. It was wrongly mentioned in the letter that he resides in Pollachi. I am told that Lakshmipathi has been living in Coimbatore since his birth. So, there was no basis for the allegation. The letter further mentioned the name of one "Seven Balu" alias Balakrishnan of Pollachi charging that he too was smuggling rice. The letter mentioned that to get recognition from the Ministers, "Seven Balu" presented a sixty sovereign gold jewel at the wedding in the family of Food Minister Thiru K.N. Nehru and put 100 acres when P.W.D. Minister, Thiru Durai Murugan visited the town. It also had another name connected with the rice smuggling--'ATSE owner Paramasivam'. But I could not find out who this person is. The letter also mentioned the names of Poonamallee M.L.A. Thiru D. Sudersanam and Arcot MLA Thiru R. Gandhi who also allegedly indulged in rice smuggling. The next exhibit had a detailed mention about "Seven Balu" and the letter had the signature of one Paramasivam at one place. But it was different from the handwriting found in the letter. Thiru R. Thamarakkani had also given two photographs (from group photographs) showing Balu with Ramachandran, brother-in-law of Sasikala Natarajan. The letter mentioned that Balu and Ramachandran were smuggling rice during the A.I.A.D, M.K regime. After the assumption of Office by the D.M.K., Balu joined the party by giving a cheque for Rs.50, 000/-to the Chief Minister. But when I cross - checked with Anna Arivalayam (DMK Headquarters) authorities, I was told that they have no information in this regard. Though Thiru "Thamaraikkani claimed that the letters were proof for the allegations, in my opinion they are only papers. The letters did not have signature or date and Thiru Thamaraikkani had merely made the allegations based on the information said to have been received by him.

As such, Thiru Thamaraikkani has failed to adduce proof to his charge as he has undertaken to do so. No member can level a charge without having proof and merely on the basis of information they had. Thiru R. Thamaraikkani first leveled the charge against the Health Minister, later shifted it on to a relative of the Minister and spoke about proofs just to slander the Minister. In the last ten months, action had been taken against the Member twice. That had not brought about any change in him. Inside and outside the House, he continued the practice of leveling baseless charges just to gain cheap publicity. This House can not be party to it and action has to be taken against him. I therefore suspend the Srivilliputhur, M.L.A., Thiru R. Thamaraikkani, from the Assembly for the rest of the current budget session. I am taking this decision with a sense of deep regret. Because, as far as I am concerned, there is no victory for anyone. It is a failure for the Assembly totally. I am taking this action to maintain the traditions and dignity of the House. Hon. Leader of the House will now move a motion in this regard".

*** This is only a gist of the Ruling given by Hon. Speaker and not the verbatim translation of his Rulings. For details refer to the proceedings dated 18.3.1997.

Hon. Leader of the House thereafter moved a motion to this effect which was carried out by voice vote and Thiru R. Thamarakkani was suspended from the service of the House for the remainder of the session.

2. On the 29th April, 1997, Hon. the Speaker gave the following Ruling:

"On 27-1-1997 while participating in the debate on the Motion of Thanks to the Governor's Address, Hon. Member Thiru C. Gnanasekaran, representing

Vellore Constituency pointed out that in the previous Assembly, denigrating references about the former governor, late Dr. M. Channa Reddy were recorded in the proceedings and requested me to expunge such portions from the Debates dated 19-4-1995 and 26-4-1995.

He also outlined the incidents that happened in the Western Lobby on 21-4-1993 and stated that contrary to truth it was recorded in the Official Report that Thiru Parithi Ellamvazhuthi and himself had assaulted the Watch and Ward staff and criminal action was initiated for the alleged attack inside the precincts of the House.

He also cited certain other incidents, which he said were recorded falsely to depict them as indulging in violence and requested that such remarks also be expunged from the Debates.

Thiru Parithi Ellamvazhuthi, Member from Egmore Constituency and also the Hon. Deputy Speaker supplemented the statement made by Thiru C. Gnanasekaran. He pointed out that Members belonging to the Opposition were prevented from having their say and stated that while they were assaulted by the Watch and Ward staff, the records were prepared in such a way as to show them as the assailants.

He also referred to some other instances and pointed out that many of their explanations and remarks were expunged and they were evicted from the House many a time.

Hon. Chief Minister then rose up to say that the issues raised by the two Members were big issues and that the late Dr. M. Channa Reddy was a great friend of Tamil Nadu and hailed by its people. He made no difference between Tamil Nadu and Andhra Pradesh and always considered the interests of Tamil Nadu both in his words and actions. Hence, as a mark of respect to the departed leader and to set an example in consonance with the culture and tradition of Tamil Nadu, he would request the Chair to examine in-depth whether those derogatory portions made against the former Governor Dr. M. Channa Reddy could be expunged based on the views expressed by the two Hon. Members.

Regarding my query as to which rule could empower me to make such alterations. Thiru C. Gnanasekaran stated that the previous Speaker had left a precedent when he had given a ruling on 26-3-1992 altering the proceedings of the IX Assembly dated 25-3-1989.

Then I asked Thiru C. Gnanasekaran and Thiru Parithi Ellamvazhuthi to give it in writing, detailing the references they require to be expunged so as to enable me to give my ruling later. Accordingly, they have given the details in writing on 31.1.1997.

In their letters, they have mentioned several instances to support their argument that the Opposition Members were prevented from making allegations even with evidence and many a time their remarks were expunged, while at the same time, many allegations, aspersions, etc. cast against them were allowed to remain in the records. They have also alleged in their letters that their refusals also have not been recorded on many occasions and have only been shown as "interruptions)". Further, observations were made by the then Speaker and others which depicted them in poor light as being engaged in violent behavior and cases had also been foisted on them for instances that allegedly happened within the precincts of the House.

Detailing cases of selective discrimination against Opposition Members, they had requested that derogatory references against the then Governor as well as themselves which are contrary to and completely devoid of truth be expunged from the Official Report of the proceedings of the Tenth Assembly, and the true statements made by them which had earlier been expunged be included.

They had cited the precedent of the ruling given by the previous Speaker on 26-3-1992 ordering printing of a revised edition of the proceedings dated 25-3-1989 along with foot-note and an appendix containing speeches made on 25th and 26th March 1992 regarding the incidents which were stated to be the happenings in the House on 25-3-1989, and his ruling thereon.

Before acting on their request I had to satisfy myself, first whether I have powers to expunge, alter or modify the Official Reports of proceedings of the previous House and whether the precedent quoted by them could be followed.

The Lok Sabha Secretariat and other State Legislatures were addressed to ascertain whether there was any provision in their Rules or precedents for effecting alteration/modification or expunction in the approved Official Report of proceedings of an earlier House by a House subsequently constituted. Replies have been received from Lok Sabha Secretariat and 25 State Assemblies. The Lok Sabha Secretariat and all other State Assemblies excepting West Bengal Legislature have stated that there is no provision in the Rules nor there a precedent for effecting such alteration or revision.

The West Bengal Legislative Assembly Secretariat had stated that though there is no provision in their Rules, there had been two precedents.

In one case, on 30-9-1986, a Motion which had been moved had been discussed and voted upon along with similar motions on the same subject moved by other Members. The irregularity was noticed later. On 28-3-1987, i.e. in the next session of the House a motion was therefore moved from the Chair that the proceedings of the House so far as they related to the unmoved motion be expunged. The motion was then adopted by the House and the portions relating to the unmoved motion were expunged.

In another case, on 28-2-1987 (IX Assembly) an Obituary reference was made in the house on the demise of a leader. Later, on noticing a factual error in the details given, the Speaker of the X Assembly on 10-3-1988 had sought and secured consent of the House for carrying out factual correction in the proceedings dated 28-2-1997 and tendering apologies to the family of the deceased leader. In both these cases, there were no incidents which were disputed, nor was there any accusation of partisan attitude against the Speaker of the West

Bengal Legislative Assembly. There is, therefore, no similarity between this and the publication of revised edition of proceedings dated 25-3-1989 along with footnote and appendix containing references made in the subsequent House on 25-3-1992 and 26-3-1992 regarding the incidents which were stated to be the happenings in the House on 25-3-1989.

The Lok Sabha has informed that there is no precedent for alteration, modification or expunction of proceedings of an earlier House by a House subsequently constituted. When I searched for a precedent where in a Privilege, matter dealt with by the previous House has been re-considered and modified by the subsequent House, the following case reported in Kaul & Shakhder's 'Practice and Procedure of Parliament' has been brought to my notice.

"On 18th November 1977 a Motion was adopted by the House referring to the Committee of Privileges a question of breach of privilege and contempt of the House against Shrimati Indira Gandhi, former Prime Minister and others regarding obstruction, intimidation, harassment and institution of false cases by Shrimati Indira Gandhi and others against certain officials who were collecting information for answer to a certain question in the House during the previous Lok Sabha.

The Committee of Privileges were of the view that 'Shrimati Indira Gandhi had committed a breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned Officers who were collecting information for answer to a certain question in the House. the Committee recommended that Shrimati Indira Gandhi deserved punishment for the serious breach of privilege and contempt of the House committed by her but left it to the collective wisdom of the House to award such punishment as it may deem fit.

On 19th December 1978, the House adopted a motion resolving that Shrimati Indira Gandhi be committed to jail till the prorogation of the House and also be expelled from the membership of the House for the serious breach of privilege and contempt of the House committed by her.

On 7th May 1981, the Seventh Lok Sabha, however rescinded the motion adopted by the Sixth Lok Sabha on 19th December 1978 by adopting the following resolution:

"Whereas the Sixth Lok Sabha by a Resolution adopted on 19th December 1978, agreed with the recommendations and findings of the Committee (of Privileges) and on the basis there of held Shrimati Indira Gandhi, Shri R.K. Dhawan and Shri D. Sen, guilty of breach of privilege of the House and inflicted on them the maximum penalty possible in violation of the principle of natural justice.

Now, therefore, this House resolves and declares that:

(a) the said proceedings of the Committee and the House shall not constitute a precedent in the law of Parliamentary privileges;

(b) the findings of the Committee and the decision of the House are inconsistent with the violative of the well-accepted principles of the law of Parliamentary privilege and the basic safeguards assured to all and enshrined in the Constitution; and

(c) Smt. Indira Gandhi, Shri R.K. Dhawan and Shri D. Sen were innocent of the charges leveled against them.

And accordingly this House:

Rescinds the resolution adopted by the Sixth Lok Sabha on the 19th December 1978".

Even in this case, the VII Lok Sabha had passed a resolution saying that Tmt. Indira Gandhi was innocent and only rescinded the motion adopted by the VI Lok Sabha committing her to jail and disqualifying her from membership and never attempted to expunge, modify or alter the proceedings of the earlier House. Hence, it is obvious that this could not be considered as a precedent.

In the Tenth Assembly on 25-3-1992 Thiru T.M. Rengarajan stated that in the Official Report of the proceedings dated 25-3-1989 pertaining to the Ninth Assembly, some incidents have been wrongly recorded and requested the Speaker to remove such portions from that day's proceedings. Thiru T.M. Rengarajan was not a Member of the Ninth Assembly. The then Speaker who ordered publication or revised edition of proceedings dated 25-3-1989 with additions, was also not a Member of the Ninth House.

He has quoted May's "Parliamentary Practice" and Halsbury's Laws of England in his ruling. In my opinion, there is no need to refer those books as they apply only to British Parliament created under the British Constitution. As you are all aware, the British Constitution is unwritten one and everything is based on precedents, practice and conventions. Even those books do not contain any provision for alteration of proceedings of an earlier House by a House subsequently constituted.

According to me, they are all irrelevant because as in other Legislatures in India, in the Tamil Nadu Legislative Assembly Rules also, there are specific provisions regarding Official Report of the Proceedings.

Rule 280 of the Tamil Nadu Legislative Assembly Rules clearly says that an Official Report of the proceedings of the Assembly shall be published under the supervision of the Secretary and shall be made available to every Member and specifically states that such publications shall be deemed to be under the order of Hon. Speaker under Rule 283.

Our rules do not empower any Speaker to alter/modify/expunge any part of the proceedings approved by an earlier Speaker. I would go even further and say that the same Speaker who has approved a day's proceedings cannot himself alter it later.

Relevant portions of proceedings are sent to Members and Ministers concerned daily and three days time is given to return the same after making only verbal corrections without altering the tone and tenor of the speeches. If the proceedings are not returned within 3 days, after making the editing required and after getting the orders of the Speaker as also the Deputy Speaker, final proceedings are printed, published and distributed to all the Members, Departments of Secretariat, Universities, etc In addition, a copy of the uncorrected version of each day's proceedings is being kept in the Legislature Library the next day to enable the Members to go through the proceedings and if they find any variation, they could very well raise it on the floor of the House, as per rules. Thus, once the proceedings are approved by

the Hon. Speaker and Deputy Speaker and printed and published, alteration, modification or expunction in the Official; Report could not be contemplated.

In a Court of Law, when a Judge has no jurisdiction and power to try a particular case, prima facie it is rejected on the ground that the Court has no jurisdiction or powers and the merits of case, however strong, are never gone into. The same analogy applies here also. When the Speaker has no powers or authority to alter/modify/expunge any portion of the previous Assembly's proceedings, it is futile to go into the merits of the case as to whether there is any justification in changing the proceedings.

As Speaker, I cannot include even admitted facts in the relevant proceedings now, For example, most of the Members of the X Assembly had prostrated before the Chief Minister after oath or affirmation on 1st July 1991 inside the House. Even the then Speaker and Deputy Speaker immediately after election and before occupying the Chair had also prostrated before the Chief Minister inside the House on 3-7-1991, I found this information from all newspaper reports and this fact has not been disputed by any Member, much less the then Speaker. These admitted facts have not formed part of the relevant proceedings that had been published. I can emphatically say that this is not a factual record. Still I have to hold that even in the case of admitted facts which have not been recorded in the proceedings; the succeeding Speaker cannot attempt to incorporate such facts in the proceedings, already approved by the previous Speaker.

When Thiru Parithi Ellamvazhuthi, who was present on 25-3-1989 rose to speak on the issue on 25.3.1992, he was not allowed to speak, and the utterances made by him were recorded only as 'Interruptions' in as many as ten times and later he was sent out of the House, which could be seen from the Official Report of the Proceedings.

Even assuming that the proceedings of the House dated 25-3-1989 did not reflect the true deliberations or incidents of the House, the Speaker of the X Assembly had no authority to alter/modify or expunge the proceedings approved by the previous Speaker Thiru Tamizhkudimagan.

I am firmly of the view that the proceedings of the Legislature and Parliament which are vital and valuable for democracy should be treated with greatest respect. If subsequent Speakers are allowed to alter the proceedings approved by the previous Speaker, then all the sanctity of the proceedings of the Legislatures and Lok Sabha will come to naught.

As there is no provision in the Tamil Nadu Legislative Assembly Rules framed under the Constitution to alter/modify or expunge the proceedings of an earlier House by the House subsequently constituted, I hereby order of an earlier House by the House subsequently constituted, I hereby order cancellation of the appendix included in the revised edition of proceedings dated 25-3-1989 which were republished on the order of the previous Speaker in his ruling dated 26-3-1992.

Since it is practically not possible to collect all the copies of the revised publication of proceedings dated 25-3-1989 printed with appendix as per the orders given by the then Speaker on 26-3-1992, the copies already distributed need not be withdrawn and as far as the House is concerned, I order that the appendices in all the copies of the Debates available with the Assembly Secretariat be destroyed and the asterisk marks and foot-notes printed in that revised publication also be struck off.

In the light of my ruling that the succeeding Speaker cannot alter the proceedings of the House which had been approved by the earlier Speaker, it may be asked whether it would be proper for me to order the destruction of the additions made in the proceedings dated 25-3-1989. As I have said earlier, no such precedent has occurred either in our Parliament or in State Legislatures, as the Speaker of this august body, I feel that Tamil Nadu should not set a bad precedent which can be quoted either in this House or in other State Legislatures in India. It is, therefore, after good deal of consideration that I am ordering the removal of all the additions made to the proceedings, dated 25-3-1989,. Nobody should therefore feel that I have expunged or modified or altered anything in the proceedings of the previous House. I have no power to do so. The references made in the House on 25-3-1992 and 26-3-1992 would remain in the respective days' proceedings. I have just restored the proceedings, dated 25-3-1989, which were modified contrary to the Rules, to its original state.

To avoid such unsavory incidents in future, I suggest that the Rules Committee could include a provision in the Tamil Nadu Legislative Assembly Rules that proceedings once approved and published under the authority of a Speaker should not be altered/modified or expunged by the same Speaker, later much less the Speaker/Speakers who follow.

The Members have requested me to expunge the derogatory remarks recorded in the proceedings against the former Governor late Dr. M. Channa Reddy. As I have earlier stated, on 27-1-1997 Hon. Chief Minister requested me to examine in-depth whether the derogatory portions made against the Governor could be expunged. It is rather unfortunate and shameful to note that disparaging and indecent remarks have been made against the then Governor after suspension of the Assembly Rules on 19-4-1995 and 26-4-1995. For the first time, in the history of this House. Rule 287 of the Tamil Nadu Legislative Assembly Rules was invoked to suspend Rule 92 (vii) which specifically prohibits references about the conduct of the Governor in the speeches made in the House. Though initially I intended to quote a few lines just to indicate the level to which this august House had been pushed to in the last few years, I refrained from that as I do not want those derogatory remarks to be recorded once again.

The Governor, being the Head of the State under Article 154 of the Constitution of India, has got powers under Articles 174, 175 and 176 to summon, prorogue and dissolve the Legislature and the right to address and send messages to the House. He makes a special address to the House at the commencement of the first session after each general election and at the commencement of the first session of each year. He is a part of the Legislature.

Though the Governor and the Chief Minister may not have cordial relations, the institution of Governor has to be shown all respect and honour. I am not prepared to discuss the difference of opinion between the then Chief Minister and the Governor. But I am sorry to say that the Legislative Assembly Secretariat which is supposed to be 33 neutral and headed by a Speaker who should be neutral and non-political during his tenure, had systematically ignored and insulted the Governor on so many occasions. Whatever be the difference between the Governor and the Executive, the Legislature should be neutral. The Speaker should not take sides with the Executive either inside the House or in the administration of the Secretariat. But in the last Assembly, the Speaker has not only accorded permission to relax the Tamil Nadu Legislative Assembly Rules to accuse the Governor inside the House, but even administratively allowed many violations to take place. With regard to Legislative Assembly Secretariat,. I understand that in at least 19 cases promotion files have not been sent to Governor deliberately, even though the Tamil Nadu Legislative Assembly Secretariat Service Rules specifically provide that for such posts the approval of the Governor is necessary and orders on promotion were issued. If I take

administrative action, many of the officers and staff would be reverted, but I do not want to do so on humanitarian grounds.

To cap it all, the most unfortunate and tragic aspect of the then Speaker's action is that he had ordered removal of the photograph of the Governor from the Legislature Diary of 1993 after its binding. In the subsequent years (1994, 1995 and 1996) also, the photographs did not find a place in the Legislature Diaries though it is the usual custom to include the photograph of the Governor in the Government and Legislature Diaries. The non-inclusion of the Governor's photograph in the Legislature Diary was a totally irresponsible and vindictive action.

As Speaker of the subsequent House, I have no powers to alter/modify or expunge the proceedings which had been approved by the previous Speaker and I cannot, therefore, order expunction of such proceedings even though they contain disparaging remarks made against the Governor.

The only redressal would be, for the House, to pass a resolution, if it so desires, expressing its disapproval, condemnation and regret for the recording of indecent and denigrating references against the Governor. It may also say that the previous House has caused irreparable damage to the image of our Assembly which is one of the model Assemblies in this country.

To obviate recurrence of such unconstitutional, unethical and indecent debates and recordings against the Governor in future, another Rule should be incorporated in the Tamil Nadu Legislative Assembly Rules stating that Under no circumstances the conduct of the Governor who is the Head of the State and also part of the House, be discussed in the House by relaxing Rule 92(vii).

Hon. Members also requested that the relevant portions depicting them in poor light as being engaged in violent behavior be suitably altered. I find from the debates and other records that in an attempt to establish the above mentioned allegation, criminal cases have been foisted against them u/s 332 r/w Sec.34 IPC for the alleged attack on the Watch and Ward staff in the Western Lobby on 21-4-1993. But I found that no concrete case has been made out against them.

Even, if the then Speaker believed that a criminal act has been committed through the assault on the Watch and Ward staff, it was perfectly within his powers to initiate action against them as the alleged incident had happened within the walls of the House or the same could have been done by passing a motion in the House or, at least the matter could have been referred to the Privileges Committee of the House for its decision about the nature of punishment for the alleged incident, if proved. But the then Speaker had surrendered his authority to the Executive by asking the Commissioner of Police to take action on an incident alleged to have happened in the House. The two members were arrested immediately in the evening and when they were taken before the Magistrate, though the Members did not apply for bail the Magistrate had let them off saying that there was no material to remand them. This was an insult to the House and the Speaker himself. Naturally, it makes one to believe that the case had been foisted to sully the image of the Opposition Members. It is interesting to note that charges sheets had not been filed even after a lapse of three years though the same Government was in power. This was the first occasion in the Assembly when the

power to proceed against the members for actions inside the House was surrendered to the Police Department.

It is really regrettable to note that a complaint made on the direction of the then Speaker of the House has been treated with contempt by a Judicial Magistrate and the learned Judge rightly did so saying that there was no evidence to support the complaint.

From the evidence available and based on my experience as a criminal lawyer for the past 40 years, I find that no case has been made out against Thiru C. Gnanasekaran and Thiru Parithi Ellamvazhuthi and they were falsely implicated and that they are innocent of the criminal cases attributed to them on the complaint given to the Police at the instance of the then Speaker.

Similarly on 31-3-1995, the then Speaker had given another ruling that he had forwarded to the Officials of the Police Department the complaint from the Watch and Ward staff that they have been attacked by opposition Members in the Western Lobby of the House on 30-3-1995.

For taking action even on visitors who throw pamphlets and shout from the Gallery, a motion is adopted. But in these two cases, involving Members of the House, no motion had been passed before handing over the complaint to the Police Department for criminal action. The Members were not given an opportunity to defend themselves. This itself would show that there is no basis for the alleged incident. The then Speaker had said that he himself witnessed from his Chair, the attack in the lobby. I cannot imagine how he could possibly see anything that had happened in the Western lobby from this Chair.

I learnt that only F.I.R. has been filed and charge-sheet has not been filed Hence, I have no views to offer.

The Hon. Members have also requested expunction of the derogatory, references made against them which are contrary to truth and inclusion of some portions which have been deliberately expunged to suppress the views of the Opposition Members.

I found from the debates and other records of the House that the allegations made by the Members indeed have basis. In many cases, the words spoken by the Opposition Members have been selectively expunged while references against them were allowed to be on the record.

For example, in the debate dated 28-4-1994 I found that reference made by Tmt. A.S. Ponnammal about her caste and even her statement that earlier, such a reference by the then Chief Minister had been allowed to remain in the records were expunged. But the then Chief Minister's mention about her caste on 24-9-1991 still remains on records.

Similarly on 15-3-1995, an allegation by a Minister against an Opposition Party remains on record while a similar allegation against the ruling party made as a retort had been promptly expunged. Similarly, in perusal of the debates dated 19-4-1993, 21-4-1993, 11-4-1994, 4-11-1994, 15-3-1995, 10-4-1995, 2-5-1995, 3-5-1995 and 28-2-1996, to name a few, reveals that references and refusals made by the Opposition Members have only been indicated as "(Interruptions)".

Particularly in the proceedings, dated 21-4-1993, while the Speaker's statements have been recorded in 10 printed pages continuously, the views offered by the Opposition Members have just been recorded as "(Interruptions)" in as many as 110 Places. However, on several days many derogatory references about Opposition Members had been uttered and recorded not only by the Members but by the Speaker himself.

Though the allegations made by the Members have basis, I cannot concede their reasonable request for expunging the derogatory remarks made against them contrary to truth and for including some portions deliberately expunged to suppress the views of Opposition members. Because as I have stated earlier, I have no powers under our Rules to alter/modify or expunge any proceedings which had been approved by the previous Speaker.

I would like to recall what I have said after my election as Speaker on 23-5-1996. I have stated:

"I am the custodian of the House. I am the first servant of the House. So, whatever view the House expresses will be my view... I have no sky-high powers; my power is limited to this roof only. I will utilise this power to conduct the House in a proper way".

The letters given by both the Hon. Members will form part of today's proceedings. Though I have given my ruling in Tamil, the English version of the same will also be part of today's proceedings.

XVIII. NAMING AND WITHDRAWAL.

1. On the 18th March, 1997, Hon. Speaker named Thiru R. Thamaraiikkani for his indecent behavior in the House and asked him to withdraw from the House. The Member withdraws from the House.

2. On the 31st March 1997, Hon. Speaker named Thiru P.R. Sundaram for defying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted from the House.

3. On the 31st March 1997, Hon. Speaker named Thiru C. Karuppasamy for disturbing the proceedings and defying the Chair and asked him to withdraw from the House. when he refused to do so, the Marshal was called in and the Member was removed from the House.

4. On the 10th April, 1997, Hon. Speaker named Dr. K. Krishnasamy for persistently defying the Chair and asked him to withdraw from the House. The member instead of withdrawing from the House resumed his seat and the Hon. Speaker allowed him to do so.

XIX. PERSONAL EXPLANATION UNDER RULE 109 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

On the 22nd April, 1997, Dr. K. Krishnasamy, made a personal explanation under Rule 109 of the Tamil Nadu Legislative Assembly Rules denying the Statement of Hon. Minister for Health and Electricity made in the House on 17-4-1997 that he had made an emotional and angry speech during the protest fast organised by the Devendira Sangam at

Kovilpatti demanding the right to organise the local Shenbagavalli Amman Temple car festival and that his entire speech was very polite and humble.

XX. ANNOUNCEMENTS BY HON. SPEAKER.

1. On the 7th March, 1997 Hon. Speaker announced in the House by way of advice that members should not meet Ministers with their representation while the House is transacting business. However, they could meet the Ministers in the lobby or in their chambers. They should refrain from darting between the Chair and the Member who is speaking.

2. On the 21st April 1997, Hon. Speaker announced in the House that Hon. Minister for Health and Electricity has requested his consent for discussing the Annual Financial Statement for the years 1996-97 and 1997-98 and the Revised Estimates for the years 1995-96 and 1996-97 of the Tamil Nadu Electricity Board in the midst of Discussion and voting of Demands for grants for the year 1997-98 by relaxing the Rule 185(2) of the Tamil Nadu Legislative Assembly Rules and that he is giving his consent for the same.

XXI. ELECTION TO STATUTORY BODIES.

On the 24th March, 1997, Hon. the Speaker announced that the following Members have been duly elected as the Members of the Management Committee of the Tamil Nadu Land Development Board:-

1. Thiru B. Arun Kumar
2. Thiru Anbil Poyyamozhi
3. Thiru C. Gnanasekaran.

XXII. AMENDMENT TO NOTIFICATION LAID ON THE TABLE.

On the 30th April, 1997, Thiru B. Venkatasamy moved an amendment to the Prohibition and Excise Department's Notification issued in G.O.Ms.No.131, dated : 11-6-1996 and published in the Government Gazette Extraordinary, dated 3-7-1997 in regard to an amendment made to the Tamil Nadu Liquor (License and Permit) Rules. 1981. The notification was laid on the Table of the House on 25-1-1997.

After the explanations given by the Hon. Minister for Law, the amendment was withdrawn by the Member by leave of the House.

XXIII. PRESENTATION OF REPORTS BY THE COMMITTEES.

Seventy-nine Reports were presented to the House by various Committees of the House as detailed below:--

<i>Serial Number</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
1	Fifth Report of the Committee on Delegated Legislation, 1996-97.	26th March 1997
2.	Eighth Report of the Committee on Papers Laid on the Table, 1996-97.	2nd April 1997
3.	Ninth Report of the Committee on Papers Laid on the Table, 1996-97.	2nd April 1997
4.	Tenth Report of the Committee on Papers Laid on the Table, 1996-97.	2nd April 1997
5.	First Report of the Committee on Petitions, 1996-97.	4th April 1997
6.	Second Report of the Committee on Petitions, 1996-97.	4th April 1997.
7.	Third Report of the Committee on Petitions, 1996-97.	4th April 1997
8.	Fourth Report of the Committee on Petitions, 1996-97.	4th April 1997
9.	Eleventh Report of the Committee on Papers Laid on the Table, 1996-97.	9th April 1997
10.	Twelfth Report of the Committee on Papers Laid on the Table, 1996-97.	9th April 1997
11.	Third Report of the Committee on Government Assurances, 1996-97.	11th April 1997
12.	Fourth Report of the Committee on Government 1996-97.	15th April 1997
13.	First Report of the Committee on Estimates, 1996-97.	16th April 1997
14.	Second Report of the Committee on Estimates, 1996-97.	16th April 1997

<i>Serial Number</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
15.	Third Report of the Committee on Estimates, 1996-97.	16th April 1997
16.	Twenty-eighth Report of the Committee on Public Accounts, 1996-97.	21st April 1997
17.	Twenty-ninth Report of the Committee on Public Accounts, 1996-97.	21st April 1997
18.	Thirtieth Report of the Committee on Public Accounts, 1996-97.	21st April 1997
19.	Thirty-first Report of the Committee on Public Accounts, 1996-97.	21st April 1997
20.	Seventeenth Report of the Committee on Public Undertakings, 1996-97.	23rd April 1997
21.	Eighteenth Report of the Committee on Public Undertakings, 1996-97.	23rd April 1997
22.	Nineteenth Report of the Committee on Public Undertakings, 1996-97.	23rd April 1997
23.	Twentieth Report of the Committee on Public Undertakings, 1996-97.	23rd April 1997
24.	Thirteenth Report of the Committee on Papers Laid on the Table, 1996-97.	23rd April 1997
25.	Fourteenth Report of the Committee on Papers Laid on the Table, 1996-97.	23rd April 1997
26.	Fifteenth Report of the Committee on Papers Laid on the Table, 1996-97.	23rd April 1997
27.	Sixteenth Report of the Committee on Papers Laid on the Table, 1996-97.	23rd April 1997
28.	Twenty-first Report of the Committee on Public Undertakings, 1996-97.	25th April 1997
29.	Twenty-second Report of the Committee on Public Undertakings, 1996-97.	25th April 1997

<i>Serial Number</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
30.	Twenty-third Report of the Committee on Public Undertakings, 1996-97.	25th April 1997
31.	Seventeenth Report of the Committee on Papers Laid on the Table, 1996-97.	25th April 1997
32.	Eighteenth Report of the Committee on Papers Laid on the Table, 1996-97.	25th April 1997
33.	Nineteenth Report of the Committee on Papers Laid on the Table, 1996-97.	25th April 1997
34.	Report of the Committee of Privileges in regard to the matter of privileges raised by Thiru K. Subbarayan, M.L.A., against Thiru .R. Thamaraiikkani, M.L.A.	26th April 1997
35.	Report of the Committee of Privileges in regard to the matter of privileges raised by Thiru R. Chokkar, M.L.A., against Thiru R. Thamaraiikkani, M.L.A.,	26th April 1997
36.	Thirty-second to Forty-first Reports of the Committee on Public Accounts, 1996-1997 (10 Reports)	28th April 1997
37.	Twenty-fourth Report of the Committee on Public Undertakings, 1996-97.	28th April 1997
38.	Twenty-fifth Report of the Committee on Public Undertakings, 1996-97	28th April 1997
39.	Twenty-sixth Report of the Committee on Public Undertakings, 1996-97.	28th April 1997
40.	Fourth Report of the Committee on Estimates, 1996-97.	29th April 1997
41.	Fifth Report of the Committee on Estimates, 1996-97.	29th April 1997
42.	Sixth Report of the Committee on Estimates, 1996-97.	29th April 1997

<i>Serial Number</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
43.	Forty-second to Fifty-Fourth Reports of the Committee on Public Accounts, 1996-97. (13 Reports.)	29th April 1997
44.	Twenty-seventh Report of the Committee on Public Undertakings, 1996-97.	29th April 1997
45.	Twenty-eighth Report of the Committee on Public Undertakings, 1996-97.	29th April 1997
46.	Twenty-ninth Report of the Committee on Public Undertakings, 1996-97.	29th April 1997
47.	Thirtieth to Thirty-third Report of the Committee on Public Undertakings, 1996-97 (Four Reports)	29th April 1997
48.	Sixth Report of the Committee on Delegated Legislation, 1996-97.	29th April 1997
49.	Seventh Report of the Committee on Delegated Legislation, 1996-97.	29th April 1997
50.	Fifth Report of the Committee on Petitions, 1996-97.	29th April 1997
51.	Sixth Report of the Committee on Petitions, 1996-97.	29th April 1997
52.	Seventh Report of the Committee on Estimates, 1996-97.	30th April 1997
53.	Eighth Report of the Committee on Estimates, 1996-97.	30th April 1997
54.	Thirty-fourth Report of the Committee on Public Undertakings, 1996-97.	30th April 1997
55.	Thirty-fifth Report of the Committee on Public Undertakings, 1996-97.	30th April 1997

XXIV. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 289 papers were laid on the Table of the House, the details of which are given below:--

A. Statutory Rules and Orders	.. 69
B. Reports, Notifications and other Papers	..220
Total	<u>289</u>

APPENDIX**COMMITTEE ON ESTIMATES**
(Constituted on the 30th April, 1997)**CHAIRMAN**

1. Thiru R. Avudaiappan

MEMBERS

2. Hon. Kalaingar M. Karunanidhi
Chief Minister (Ex-Officio)
3. Thiru K.R. Ramasamy, Chairman.
Committee on Public Accounts (Ex-Officio)
4. Thiru C.T. Dhandapani, Chairman.
Committee on Public Undertakings (Ex-Officio)
5. Thiru M.M.S. Abul Hassan
6. Thiru Chengai Sivam
7. Thiru T.P. Mayavan
8. Thiru G. Mohanadasan
9. Thiru D. Mony
10. Thiru G. Nizamudeen
11. Thiru K.V.V. Rajamanickam
12. Thiru S. Ramalingam
13. Thiru A. Rasendiran (Alias) Dheeran
14. Thiru K. Ravi Arunan
15. Thiru R. Sethunathan
16. Thiru S.R. Sivalingam
17. Thiru R. Sivanantham
18. Thiru K. Subbarayan
19. Thiru P.N. Subramani

COMMITTEE ON PUBLIC ACCOUNTS
(Constituted on the 30th April 1997.)

CHAIRMAN

1. Thiru K.R. Ramasamy

MEMBERS

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister (Ex-officio)
3. Thiru R. Avudaiappan,
Chairman, Committee on Estimates (Ex-officio)
4. Thiru C.T. Dhandapani,
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru B. Baranikumar
6. Dr. A. Chellakumar
7. Thiru G. Chokkalingam
8. Dr. K. Krishnasamy
9. Thiru G.K. Mani
10. Thiru S.S. Mani Nadar
11. Thiru K. Manoharan
12. Thiru G. Palanisamy
13. Thiru M. Panneerselvam
14. Thiru N.P. Ramajayam
15. Thiru E. Ramalingam
16. Thiru B. Ranganathan
17. Tmt. Subbulakshmi Jegadeesan
18. Thiru Kuzhandai Tamizharasan
19. Thiru A.L. Thangavel

COMMITTEE ON PUBLIC UNDERTAKINGS
(Constituted on the 30th April 1997.)

CHAIRMAN

1. Thiru C.T. Dhandapani

MEMBERS

2. Thiru R. Avudaiappan,
Chairman, Committee on Estimates (Ex-officio)
3. Thiru K.R. Ramasamy,
Chair man, Committee on Public Accounts (Ex-officio)
4. Thiru V. Anbalagan
5. Thiru M. Appavu
6. Thiru V. Chinniah
7. Thiru I. Ganesan
8. Thiru R. Mookkappan
9. Thiru A.M. Munirathinam
10. Thiru S. Nagarathinam
11. Thiru S.S. Ponmudi
12. Thiru R. Sakkarapani
13. Thiru M.P. Saminathan
14. Thiru L. Santhanam
15. Thiru R. Saraswathy
16. Thiru V. Sivapunniam
17. Thiru S. Sivaraj
18. Thiru P.V.S. Venkatesan

COMMITTEE OF PRIVILEGES
(Constituted on the 30th April 1997)

CHAIRMAN

1. Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker

MEMBERS

2. Hon. Prof. K. Anbazhagan,
Leader of the House (Ex-Officio)
3. Thiru S. Balakrishnan,
Leader of Opposition (Ex-Officio)
4. Thiru P. Aasiyan
5. Thiru Anbil Poyyamozhi
6. Thiru R. Chokkar
7. Dr. M. Devarajan
8. Thiru V.G. Dhanapal
9. Thiru P. Govindan
10. Dr (Tmt.) Kanchana Kamalanathan
11. Thiru A.J. Manikannan
12. Thiru K. Manivarma
13. Thiru T. Natarajan
14. Thiru N. Periasamy
15. Thiru P.S. Thiruvengadam
16. Thiru T. Udhayasurian
17. Thiru V. Velusamy

BUSINESS ADVISORY COMMITTEE

(Constituted on the 30th April 1997).

CHAIRMAN.

1. Hon. Thiru. P.T.R. Palanivel Rajan
Speaker

MEMBERS

2. Hon. Kalaignar M. Karunanidhi
Chief Minister
3. Hon. Prof. K. Anbazhagan
Leader of the House
4. Hon. Thiru Arcot N. Veerasamy
Minister for Health and Electricity
5. Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker.
6. Thiru S. Balakrishnan,
Leader of Opposition.
7. Thiru B.M. Mubarak,
Chief Government Whip
8. Thiru R. Chokkar
9. Thiru G. Palanisamy
10. Thiru M. Abdul Latheef
11. Thiru S. Thirunavukkarasu
12. Thiru A. Rasendiran (alias) Dheeran
13. Thiru L. Santhanam
14. Thiru C. Velayuthan
15. Thiru D. Mony
16. Dr. K. Krishnasamy
17. Thiru B. Venkatasamy

COMMITTEE ON RULES
(Constituted on the 30th April 1997)

CHAIRMAN

1. Hon. Thiru P.T.R. Palanivel Rajan,
Speaker.

MEMBERS

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister.
3. Hon. Prof. K. Anbazhagan,
Leader of the House.
4. Hon. Thiru Aladi Aruna,
Minister for Law.
5. Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker.
6. Thiru S. Balakrishnan,
Leader of Opposition.
7. Thiru B.M. Mubarak,
Chief Government Whip.
8. Thiru P. Gopal
9. Thiru Kuttalam P. Kalyanam
10. Thiru N. Karuppanna Odayar
11. Thiru C. Karuppasamy
12. Dr. (Tmt.) Padma
13. Thiru O.R.Ramachandran
14. Thiru K. Thangamani
15. Thiru P.N. Vallarasu
16. Thiru P. Veldurai
17. Thiru G.P. Venkidu

COMMITTEE ON DELEGATED LEGISLATION
(Constituted on the 30th April 1997)

CHAIRMAN

1. Thiru M. Abdul Latheef

MEMBERS

2. Thiru S. Alaguvelu
3. Thiru K.R.G. Dhanapalan
4. Thiru R. Eswaran
5. Thiru J.M. Haroon Rasheed
6. Thiru Era. Mathivanan
7. Thiru S.S. Mohammed Ismail
8. Thiru N. Pandurangan
9. Thiru V. Perumal
10. Dr. E.S.S. Raman
11. Thiru G. Shanmugam
12. Thiru K. Venu

COMMITTEE ON GOVERNMENT ASSURANCES
(Constituted on the 30th April 1997)

CHAIRMAN

1. Thiru S. Alagiri

MEMBERS

2. Thiru Bala. Anandan
3. Thirumathi Gomathi Srinivasan
4. Thiru G. Ilango
5. Thiru S. Mathivanan
6. Thiru P. Mohan Kandaswamy
7. Thiru K.V. Nannan
8. Dr. V. Ramaswamy
9. Thiru R.R. Sekaran
10. Thiru M.A. Vaidhyalingam
11. Thiru C. Velayuthan
12. Thiru B. Venkataswamy

HOUSE COMMITTEE
(Constituted on the 30th April 1997)

CHAIRMAN

1. Thiru M. Ramachandran

MEMBERS

2. Thiru L. Ayyalusamy
3. Thiru C. Chandrasekaran
4. Thiru Durai. Chandrasekaran
5. Thiru K. Durai
6. Thiru B. Duraisamy
7. Thiru T. Karuppusamy
8. Thiru E. Kothandam
9. Thiru S.V. Krishnan
10. Thiru V.K. Lakshmanan
11. Thiru R. Manimaran
12. Dr. M. Moses
13. Thirumathi A.S. Ponnammal
14. Thiru D. Selvaraj
15. Thiru G. Shanmugham
16. Thiru N. Sundaram
17. Thiru P.R. Sundaram
18. Thirumathi Vasuki Murugesan

COMMITTEE ON PETITIONS
(Constituted on the 30th April 1997)

CHAIRMAN

1. Thiru B.M. Mubarak
Chief Government Whip.

MEMBERS

2. Thiru C. Gnanasekaran
3. Thiru C. Karuppasamy
4. Thiru C.R. Ramachandran
5. Thiru A.R.R. Seenivasan
6. Thiru E.A.P. Shivaji
7. Thiru D. Sudarsanam
8. Thiru E.G. Sukanvanam
9. Thiru V. Tamil Mani
10. Thiru R. Thamizhchelvan
11. Thiru S.K. Venkatesan

LIBRARY COMMITTEE
(Constituted on the 30th April 1997)

CHAIRMAN

1. Hon. Thiru P.T.R. Palanivel Rajan,
Speaker

MEMBERS

2. Tmt. Anne D' Monte
3. Thiru S.V. Krishnan
4. Dr. A. Mani
5. Thiru P. Mari Ayya
6. Thiru A. Marimuthu
7. Thiru V. Muthu
8. Thiru T. Poovendhan
9. Thiru S. Puratchimani
10. Thiru S.V. Thirugnanasambandam

COMMITTEE ON PAPERS LAID ON THE TABLE
(Constituted on the 30th April 1997)

CHAIRMAN

1. Thiru K.M. Vijaiyakumar

MEMBERS

2. Thiru D. Amaramoorthy
3. Thiru S.M. Balasubramanian
4. Thiru Era. Bernard
5. Thiru S. Mohamed Kother Mohideen
6. Thiru P. Murugesan
7. Thiru S.K. Rajendran
8. Thiru T. Rajhentherr
9. Thiru A.M. Ramasamy
10. Thiru G.L. Venkatachalam
11. Thiru T.C. Vijayan

ANNEXURE

<i>Demand Number and Name</i>	<i>Date of Discussion</i>
20-Agriculture	15th March 1997
53-Capital Outlay on Agriculture	"
17-Education	17th March 1997
	18th March 1997
3-Motor Vehicles Acts-Administration	19th March 1997
38-Roads and Bridges	"
39-Road Transport Services and Shipping	"
57-Capital Outlay on Roads and Bridges	"
58-Capital Outlay on Road Transport services and Shipping	"
18-Medical	20th March 1997
19-Public Health	"
1-Land Revenue Department	21st March 1997
40-Relief on Accounts of Natural Calamities	"
45-Compensation and Assignments	"
35-Irrigation	24th March 1997
36-Public Works-Buildings	"
55-Capital outlay on Irrigation	"
56-Capital Outlay on Public Works-Buildings	"
23-Co-operation	26th March 1997
34-Civil Supplies	"
27-Rural Development	27th March 1997
48-Water Supply	"
49-Municipal Administration	"
5-Stamps-Administration	31st March 1997
6-Registration	"
47-Rural Industries	"
60-Capital Outlay on Rural Industries	"
32-Housing	1st April 1997
33-Urban Development	"

<i>Demand Number and Name</i>	<i>Date of Discussion</i>
9-Head of State, Ministers and Head Quarters Staff	2nd April 1997
11-District Administration	"
29-Social Welfare	3rd April 1997
12-Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	"
46-Information and Film Technology	4th April 1997
50-Tourism	"
4-General Sales Tax and other Taxes and Duties— Administration	5th April 1997
25-Handlooms and Textiles	9th April 1997
52-Environment	"
26-Khadi and village Industries	"
43-Stationery and Printing	"
10-Milk supply Schemes	10th April 1997
22-Animal Husbandry	"
44-Forest Department	"
59-Capital Outlay on Forests	"
13-Administration of Justice	11th April 1997
14-Jails	"
21-Fisheries	"
30-Welfare of the Schedule Tribes and Castes, etc.	15th April 1997
51-Tamil Development-Culture	16th April 1997
28-Labour including Factories	"
51-Tamil Development-Culture (Reply only)	17th April 1997
31-Welfare of the Backward Classes, Most Backward Classes and Denotified Communities	"
24-Industries	23rd April 1997
54-Capital outlay on Industrial Development	"
2-State Excise Department	24th April 1997
15-Police	25th April 1997
16-Fire Services	

<i>Demand Number and Name</i>	<i>Date of Discussion</i>
41-Pensions and other Retirement Benefits	26th April 1997
42-Miscellaneous	
61-Miscellaneous Capital outlay	
62-Loans and Advances by the State Government	
7-State Legislature	"
8-Elections	"
